

(28)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA No.261/99

IN

OA No.730/98

New Delhi: this the 4th day of DECEMBER, 2000.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN(A).

HON'BLE MR.KULDIP SINGH, MEMBER(J)
IN THE MATTER OF

R.S.Nagar,
S/o Sh.Sarvan Nagar,
R/o A-105, Dakshinpuri,
New Delhi-62

Review respondents.
...& Applicant in OA)

(By Advocate: Mrs.P.K.Gupta).

Versus

1. Union of India
Cabinet Secretariat,
North Block,
Govt. of India,
through its Cabinet Secretary,

And. Review Petitioner

3 others(Respondents in OA)

(By Advocate: Mr.Madhav Panikar for official respondents.

Mr. M.K.Gupta for pvt. respondents)

ORDER

S.R.Adige, VC(A):

Heard both sides and perused the pleadings in RA No.261/99 seeking review of the Tribunal's order dated 17.5.99 in OA No.730/98.

2. The grounds taken in the RA do not bring it within the scope and ambit of section 22(3)(f) A.T. Act read with Order 47 Rule 1 CPC under which alone any order/decision can be reviewed.

3. In the guise of an RA, it has been sought to reargue the case which is not permissible in law.

4. The RA is rejected.

Kuldeep
(KULDIP SINGH)
MEMBER (J)

Adige
(S.R.ADIGE)
VICE CHAIRMAN (A).